

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SINGLE BENCH**  
**NEW DELHI**

CP. No.15(ND)/2008

SECTION: UNDER SECTIONS 397/ 398 OF THE COMPANIES ACT, 2013

**IN THE MATTER OF:**

Sh. Pramod Goil

..... ..Petitioner

V/s

M/s Shree Bihari Forgings Pvt. Ltd. & Ors.

.....Respondent

**Coram:**

Order delivered on 11.08.2017


**R.VARADHARAJAN**  
Hon'ble Member (Judicial)

For the Petitioner : -

For the Respondent : Shri R.K.Gupta, Advocate

**ORDER**

Due to paucity of time arising out of the Special Bench sitting, despite the Counsel for the parties being present, the matter was not able to be taken up. Hence at the joint request of the parties, the matter is posted for hearing on 30.8.2017.

&  )  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

U.D.Mehta  
11.8.2017